



2026:AHC:125039

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 18143 of 2026

Saurabh @ Monu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mukul Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant as well as R.K. Singh, learned Additional Government Advocate for the State.
2. The instant bail application has been filed on behalf of the applicant with a prayer to release him on bail in Case Crime No. 558 of 2024, Under Sections 420, 467, 468, 471, 120-B IPC, Police Station- Banna Devi, District-Aligarh during the pendency of trial.
3. Learned counsel for the applicant submitted that one Rajni, wife of Lavkush, the present informant of this case, had purchased a plot in the year 2021. The allegation in the first information report is that a false sale deed was prepared in favour of imposters. One accused impersonated Rajni, while two other imposters impersonated the attesting witnesses of the original sale deed. On the strength of this forged sale deed, the imposters thereafter executed a sale deed in favour of one Shashi, wife of Virendra. The allegation against the present applicant is that he was an attesting witness to the sale deed executed by the imposters in favour of Shashi, wife of Virendra. Learned counsel submitted that one Viresh Kumar, who allegedly impersonated an attesting witness in the forged sale deed of the year 2021, has already been granted bail by this Court in Criminal Miscellaneous Bail Application No.

11854 of 2026, Viresh vs. State of U.P., vide order dated 14.05.2026. Learned counsel further submitted that the applicant is not an imposter; rather, he was merely an attesting witness to the sale deed executed in favour of Shashi, wife of Virendra. The applicant is languishing in jail since 28.12.2025. It was contended that in the event he is enlarged on bail, he shall not misuse the liberty of bail and shall cooperate with the trial proceedings.

4. Learned A.G.A., Sri R.K. Singh, submitted that the facts disclosed by the applicant are correct and are in accordance with the evidence collected by the Investigating Officer.

5. Heard learned counsel for the parties and perused the record. Under the given circumstances as disclosed by the applicant, it appears that the present applicant did not, in any manner, impersonate any person while acting as an attesting witness to the sale deed executed in favour of Shashi, wife of Virendra.

6. Having considered the submissions advanced by learned counsel for the parties, without expressing any opinion on the merits of the case, the bail application is allowed.

7. Let the applicant- **Saurabh @ Monu**, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

8. In case of breach of any of the above conditions, the court concerned shall be at liberty to take appropriate coercive action for appearance of the accused or to cancel the bail granted. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

June 3, 2026

KJ

(Anil Kumar-X,J.)